Registration of foreign students

- 1612. SHRI SHANKARBHAI N. VEGAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether Government proposes to do compulsory registration of foreign students with the Ministry; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) and (b) The Registration of Foreigners Act, 1939 and the Registration of Foreigners Rules, 1992 mandate that the foreign students in India are required to get themselves registered with the Foreigners Registration Office/Foreigners Regional Registration Office, Ministry of Home Affairs. As on 31 December, 2016, the number of foreign students registered in India is 84,051.

Chinese technical hold on Masood Azhar

1613. SHRI V. VIJAYASAI REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) how India looks at China second time blocking Masood Azhar's name being added to the United Nation's (UN) list of terrorists;
 - (b) under what "technical hold" China is taking shelter;
- (c) whether India has failed to submit its proposal on time recently to include Masood Azhar in UN list of terrorists:
- (d) how India is planning to go ahead in the light of Defence Minister of Pakistan declaring that Masood Azhar is dangerous to the society; and
- (e) what options China have to convert its "technical hold" and the steps taken by India to persuade China not to use its veto on Masood Azhar?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M. J. AKBAR): (a) to (e) In February, 2016 Government approached the UN Security Council Sanctions Committee established under Resolutions 1267/1989/2253 with the proposal to designate Masood Azhar under the 1267 sanction regime. It was emphasized that while the Pakistan-based Jaish-e-Mohammed (JeM) had been designated by the 1267 Committee as far back as 2001 for its well-known terror activities and links to the Al Qaeda, the Committee had not designated Masood Azhar who is the JeM's main leader, financier and motivator. China who is a member of the 1267 Sanctions Committee, first sought a hold on a decision by the Committee and finally blocked the proposal on 29 December, 2016. In January this year a fresh